

RTIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

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MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 39/81 SCHEDULED TO BE HELD ON 13.12.2011 BUT ACTUALLY HELD ON 19.12.2011.

The Meeting No. 39/81 of Norms Committee-II was held on 19.12.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri. S.K.Jain, Sr.D.O.	DIPP
2.	Shri K.K Funda, A.D.	MSME
3.	Shri Gajraj Singh, Sr.D.O.	DHI
4.	Sh Praveen Sharma, DDG	DGFT
5.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:1/39/81-ALC2/2011	Party Name:PRECISION WIRES INDIA LTD.	Meet No/Date:39/81-ALC2/2011 13.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00343/AM12/	RLA File :03/95/040/00689/AM12/	Lic.No/Date:0310667840 29.11.2011	Defer Date:31.01.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 31.01.2012.			

2	Case No.:2/39/81-ALC2/2011	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:39/81-ALC2/2011 13.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00344/AM12/	RLA File :03/95/040/00695/AM12/	Lic.No/Date:0310667844 29.11.2011	Defer Date:31.01.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 31.01.2012.			

3	Case No.:3/39/81-ALC2/2011	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:39/81-ALC2/2011 13.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00345/AM12/	RLA File :31/83/040/00172/AM12/	Lic.No/Date:3110051773 07.12.2011	Defer Date:31.01.2012

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 31.01.2012.

SI No. 195

CASE NO. AR-85	M/s. Intek Tapes Pvt. Limited
Meeting No. 39/81	F.No.01/83/050/612/AM08/DES-II
Dated:13.12.2011	Advance Licence No. 0710052230 dated 28.06.2007
	RLA's F.No.07/24/40/232/AM08

Decision :NC decided to refer the case to C&PC for comments. The case stands deferred and to be relisted on 31.01.2012.

SI No. 196

CASE NO. AR-86	M/s. Vijai Electrical Ltd
Meeting No. 39/81	F.No.01/81/050/177/AM10/DES-II
Dated:13.12.2011	Advance Licence No. 09100359304 dated 16.09.2009
	RLA's F.No.09/24/40/223/AM10

Decision :The case is under examination at DHI. The case stands deferred and to be relisted on 31.01.2012.

SI No. 197

CASE NO. AR- 87	M/s. Ohsung Electronics India Pvt. Ltd
Meeting No. 39/81	F.No.01/81/050/85/AM10/DES-II
Dated:13.12.2011	Advance Licence No. 3110038911 dated 18.06.2009

Decision :NC decided to ratify the norms of above advance authorization as per written comments of DIPP vide U.O. dated 12.12.2011. as under;-

1. Net weights of 7076 Kgs. and 7350 Kgs. may be specified with quantities of export products at Sl. No 1 & 2 respectively.

2. Quantity of import item at Sl. No. 1 may be allowed as 9036 Kgs. inclusive of 27.7 % wastage after 1/3rd recovery.

3. Quantity of import item at Sl. No. 2 may be allowed as 8620 Kgs. inclusive of 17.3 % wastage after 1/3rd recovery.

R/A may take consequential action accordingly.

Supplementary Agenda

CASE NO. AR- 88	M/s. Welspun Corp. Ltd.
Meeting No. 39/81	F.No.01/81/162/728/AM10/DES-II
Dated:13.12.2011	Request for amendment in SION C-593

Decision : The above matter has been discussed in NC and it was observed that the inclusion of 'relevant' in the modified SION C-593 in context of grade/thickness is self explanatory which provides sufficient flexibility to the firm. The NC, therefore, decided to reject the request of the firm to delete the word "thickness" from description of import at item No. 1.
